

WRITTEN ANSWERS TO
QUESTIONS

Perspective Plan of Science

*133. **Shri D. C. Sharma:** Will the Minister of Education be pleased to state:

(a) whether the Council of Scientific and Industrial Research is working out an overall perspective plan of science for the next fifteen years based on certain studies of rate of growth and trends of research; and

(b) if so, the details of the plan and the stage at which the consideration rests at present?

The Minister of Education (Shri M. C. Chagla): (a) Yes, Sir, in so far as the National Laboratories/Institutes etc. under the Council of Scientific and Industrial Research are concerned.

(b) The plan has not yet been drawn up. Details have been called from the various National Laboratories etc.

Letter Published in Italian Paper Regarding West Bengal, Assam and Nagaland

*134. { **Shri J. B. S. Bist:**
Shri S. N. Chaturvedi:

Will the Minister of Home Affairs be pleased to state:

(a) whether Government's attention has been invited to a letter published in the Italian paper "Il Borghese" in April 1964 giving details of plans by the pro-Peking Communists for an armed revolution in West Bengal, Assam and Nagaland;

(b) whether Government have investigated the authenticity of the letter; and

(c) what action, if any, is proposed to be taken in the matter?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) Yes, Sir.

(b) and (c). The investigation is continuing.

Anti-Corruption Bodies in States

*135. { **Shri Rishang Keishing:**
Shri P. R. Chakraverti:
Shrimati Savitri Nigam:

Will the Minister of Home Affairs be pleased to state:

(a) whether all States and Union Territories in the country have constituted anti-corruption bodies;

(b) if so, whether the anti-corruption bodies have started functioning;

(c) if not, which are the States and the Union Territories which have not constituted these bodies; and

(d) the reasons for the delay?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) to (d). A statement is laid on the Table of the House.

Statement

All States have had an Anti-Corruption Department or Unit. More recently three States, viz., Andhra Pradesh, Gujarat and Madhya Pradesh have set up a Vigilance Commission modelled on the Central one; eight States, viz., Kerala, Mysore, Maharashtra, Rajasthan, Assam, Nagaland, Orissa and Jammu and Kashmir have decided to do so; three States, viz., Bihar, West Bengal and Punjab are still considering the matter; and two States, viz., Madras and Uttar Pradesh have for the time being decided to have a different kind of body in place of a Vigilance commission.

Each Union Territory has also got an anti-corruption agency which is however, not of the nature of a Vigilance Commission. The jurisdiction of the Central Vigilance Commission extends to the Union Territories also and in view of this the nature of the arrangements to be made in the Union Territories in this behalf is under the consideration of Government.